



\$~1

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 181/2021 & I.A. 5516/2021  
STAR INDIA PVT LTD & ANR. .... Plaintiffs

Through: Ms. Snehima Jauhari & Mr. Angad  
Singh Makkar, Advs.

Versus

SAJID HUSSAIN & ORS. .... Defendants

Through: None.

**CORAM:**  
**HON'BLE MS. JUSTICE ASHA MENON**

**ORDER**  
**24.02.2022**

%

**[VIA VIDEO CONFERENCING]**

1. Ms. Snehima Jauhari, learned counsel for the plaintiff, submits that all the defendants have been served and none has filed their written statements and that the judgment may be passed. She has relied on the judgements/orders of the Coordinate Benches of this court in *Satya Infrastructure Ltd. v. Satya Infra & Estates Pvt. Ltd.*, 2013 SCC OnLine Del 508, *UTV Software Communication Ltd. v. 1337X.To*, 2019 SCC OnLine Del 8002 and *Star India (P) Ltd. v. Moviestrunk. Com*, 2020 SCC OnLine Del 2040.

2. However, as it is not clear either from the orders or the office noting whether defendant No.1 has been served and how many of the remaining



defendants have also been served in the matter, the Court Master may seek clarification from the Registry.

3. List for further proceedings on 25<sup>th</sup> February, 2022.
4. The order be uploaded on the website forthwith.

**ASHA MENON, J.**

**FEBRUARY 24, 2022**  
ck